



2026:AHC:15140

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 94 of 2026

Vinod Sonkar And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar Yadav, Neeraj Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Mr. Pankaj Kumar Gupta, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

"i. stay the effect and operation of the order dated 18.1.2021 passed by respondent no.4/ Sub-Divisional Magistrate, Sadar, Mirzapur and entire proceedings thereto, during the pendency of the instant writ petition.

ii. a writ, order or direction in the nature of mandamus commanding / directing to respondent no.2 to decide the Revision No.388 of 2021 pending before him within stipulated period fix by this Hon'ble Court."

3. Learned counsel for the petitioner submitted that the aforementioned revision filed on behalf of petitioner arising out of proceeding under Section 31/32 of U.P. Revenue Code, 2006 is pending before respondent no.,2/ Board of Revenue, U.P. at Allahabad since, 2021. He further submitted that the appropriate direction be issued for expeditious disposal of the pending revision within time bound period.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 is directed to decide the aforementioned Revision No.388 of 2021, under Section 31/32 of U.P. Revenue Code, 2006 on merits after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a

period of two months from the date of production of certified copy of this order before him.

5. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

January 21, 2026

Rameez